CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD

Single Member Bench
Court – I

Miscellaneous Application No. E/MISC/30370/2016
in Central Excise Appeal No. 20326 of 2014

(Arising out of Order-in-Appeal No.67/2013 (G) CE dt.31.10.2013 passed by Commissioner (Appeals), Customs & Central Excise, Guntur)

Commissioner of Customs, Central Excise & Service Tax, Guntur .... **Appellant**
CR Buildings, Guntur,
Andhra Pradesh – 522 004

VERSUS

Andhra Cements Ltd. .... **Respondent**
Durgapuram, Guntur Dist.,
Andhra Pradesh – 522 414

Appearance
Shri Pavan Kumar, AR for the Appellant.
None for the Respondent.

Coram:
HON'BLE Mr. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/30093/2022

Date of Hearing: 15.09.2022
Date of Decision: 15.09.2022

[Order per: ANIL CHOUDHARY]

Revenue has filed this miscellaneous application stating that the amount in dispute of Cenvat credit is Rs.6.38 lakhs, which is below the monetary limit prescribed for appeal before this Tribunal vide CBEC Circular No.390/MISC/163/2010-JC dt.17.12.2015.

2. Accordingly, this miscellaneous application is allowed and the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open Court)

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

Veda